

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

RA 305/2000  
in  
OA 1879/1997

19

New Delhi this the 10 th day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

Ms. K.Dayamani  
D/O K.Parmesaran  
working as Nursing Sister,  
Dr.R.M.L.Hospital,  
New Delhi.

.. Applicant

Versus

1. Union of India  
through the Secretary,  
Ministry of Health & Family  
Welfare, Nirman Bhawan, New Delhi.
2. Medical Superintendent,  
Dr.R.M.L.Hospital,  
New Delhi.

.. Respondents

O R D E R (By Circulation )

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

On a careful perusal of the Review Application filed by the applicant praying for re-call of the order dated 4.8.2000, it is seen that the applicant has attempted to re-argue the case. In the Review Application, it has been stated that in all likelihood the Tribunal was swayed by the averments and did not adjudicate the matter on merits as a result of mis-representation by the respondents and instead remanded the case. The Tribunal's order against which the Review Application has been filed is an order passed after hearing the learned counsel for the parties in their presence.

2. The Review Application does not disclose any error on the face of the record in the order dated 4.8.2000 justifying allowing the Review Application, having regard to the settled principle of law under which alone such a course of action is justified. The applicant cannot re-argue the case treating the Review Application as an appeal.

3. In the result, for the reasons given above, RA 305/2000 is rejected.

*S.A.T. Rizvi*

( S.A.T. Rizvi )  
Member (A)

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan )  
Member (J)

'SRD'